

उदयपुर डिवीजन १४२,०७६
कोटा डिवीजन १८४,६६१

To ordinary creditors—10 per cent.

(ग) ऊपर (ख) में बताई गई स्थिति को ध्यान में रखते हुए इन दोनों प्राथमिक जातियों की संख्या की प्रतिशत वृद्धि भ्रमण भ्रमण मालूम नहीं की जा सकती परन्तु १९३१-५१ के दौरान में राजस्थान की वर्तमान अनुसूचित जातियों की संख्या में ३६६ प्रतिशत वृद्धि हुई जब कि इसी दौरान में वहां की कुल जन संख्या में ३५७ प्रतिशत वृद्धि हुई है।

Calcutta National Bank

41. **Shri Kamath:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1290 on the 20th December, 1956 and state:

(a) the progress, up to date, of operations in connection with the liquidation of the Calcutta National Bank Ltd.;

(b) how long it will take to pay up the Bank's depositors and creditors; and

(c) how much of their money the depositors and creditors can expect to salvage?

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): (a) The book-value of the assets and the out-side liabilities of the bank as on 2nd December, 1952, the date of the winding up order amounted to Rs. 303.04 lakhs and Rs. 245.88 lakhs respectively. The total amount realised so far as Rs. 44.80 lakhs. Dividends as mentioned below have been declared to so far and are being paid—

To preferential creditors under section 230 of the Indian Companies Act, 1913 and to saving bank depositors under section 43A of the Banking Companies Act, 1949—Cent per cent.

The total amount of dividends payable works out to Rs. 35.96 lakhs, out of which a sum of Rs. 27.92 lakhs has already been paid.

Most of the buildings owned by the bank have already been sold or contracted to be sold. 224 suits and lists of debtors under section 45D of the Banking Companies Act containing claims against 127 borrowers and involving an aggregate amount of Rs. 142 lakhs approximately have so far been filed and claims to the extent of Rs. 54 lakhs have been decreed. Execution proceedings have been commenced in many cases and investigations into the attachable assets of the remaining judgment debtors are in progress.

(b) and (c). It is difficult to supply with any degree of accuracy the information asked for—as only through the process of law the assets are to be realised and as further realisations are wholly dependent upon the final disposal of the Court proceedings as well as availability of the attachable assets of judgment debtors.

Madhya Pradesh High Court

42. **Shri Kamath:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1229 on the 20th December, 1956 and state:

(a) whether the requisite report with regard to the arrears of work in the Madhya Pradesh High Court has been received; and

(b) if so, whether a copy thereof will be laid on the Table?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) A statement is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 22].